

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-833/2016

IN THE MATTER OF:

ATM Credit Investment Pvt. Ltd.

.... Applicant/petitioner

Order under Section 391(2) & 394 of the Companies Act

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Rajesh Agrawal, Advocate

For the Income Tax Dept.: Mr. Piyush Goyal, Advocate


For RD/ROC (NR), Delhi: Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the Income Tax Department states that the fresh valuation report filed with the rejoinder needs to be examined by the assessing officer and thereafter the fresh affidavit shall be filed if needed.

List for arguments on 21.02.2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)